Suppl. Cause List No. 2 Sr. No. 02

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-CRM(M) No. 06/2020 EMG-CrlM No. 14/2020 EMG-CrlM No. 15/2020 EMG-CrlM No. 16/2020

Jahangir Ahmed and others

...Petitioners

Through:-Mr. Sachin Gupta, Advocate

v/s

UT of Jammu and Kashmir and Anr.

...Respondent(s)

Through:-

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE

ORDER

EMG-CrlM No. 15/2020

Allowed as prayed for. Needful be done as and when the normal working of the Courts resumes.

Disposed of accordingly.

EMG-CrlM No. 16/2020

Application is allowed as prayed for.

Disposed of accordingly.

CRM(M) No. 6/2020 & CrlM No. 14/2020

Issue notice in the main petition as well as in the interim application.

In the meantime, no coercive measure shall be taken against the petitioners in FIR No. 0104/2020 registered with Police Station, Bari Brahmna, District Samba.

List on 30.06.2020.

(PUNEET GUPTA)
JUDGE

Jammu 02.06.2020 Shammi